

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 203
IB-590/ND/2023

IN THE MATTER OF:

Kaliber Associates Pvt. Ltd.

...

Applicant

Versus

Lion Buildcon Pvt. Ltd.

...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Anirban Bhattacharya, Adv. Rajeev
Choudhary

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Issue notice to the Respondent returnable on 08.05.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 08.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)